

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(L). No. 3439 of 2012

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Employers in relation to Management of  
M/s. ACC Ltd. Sindri Cements Works, Sindri  
Dhanbad through Director (Plant),  
Sirsendu Adhikari ... .. **...Petitioner**

**-Versus-**

Upendra Kumar & Ors. ... .. **...Respondents**

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**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**  
**(Through: Video Conferencing)**

For the Petitioner : Ms. Pinki Tiwary, Advocate  
For the Respondents : Ms. Sushmita Lal, Advocate

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**14/ 14.09.2020** In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

From perusal of order dated 18.12.2013, passed in I.A. No. 1637 of 2013, it appears that in view of judgment passed in Dena Bank's case (AIR 2001 SC 2270), the benefit of Section 17(B) of the I.D. Act, for which the workman is entitled for, has not been extended rather, the same has arbitrarily been reduced by the Management and as such, in the year 2013 itself, a direction was given by this Court to pay full wages last drawn from the date of award i.e. 24.12.2010 till disposal of the present writ petition and in case respondent No. 3-Radha Mohan Pandey, who is said to have retired, from the date of award till the date of his superannuation.

However, none of the counsel are aware as to whether the entire amount has been paid or received by the concerned workman.

In order to give one more chance to seek instruction on this point, put-up this case after four weeks.

**(Dr. S.N. Pathak, J.)**